

Civ DJ 98/2016  
9099/16

INDERJEET SINGH KHOKHOR Vs. JASPAL SINGH  
KHOKHOR AND ANR.

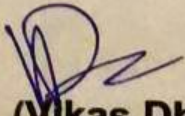
18.07.2020

Pr: None.

In compliance of circular dated 15.07.2020 of the Ld.District and Sessions Judge, West, THC, Delhi, this matter has been marked as urgent being listed under the category of misc.arguments.

Notice be issued to parties and their respective counsels through Nazarat Branch, West, THC, Delhi with direction to send their consent for conducting proceedings through video conferencing within three days.

Be awaited for report of notice.

  
**(Vikas Dhull)**  
**ADJ-01, West**  
**THC, Delhi**

CS No. 9642/16

Kamalpreet Kaur Lamba Vs. Harminder Pal Singh


18.07.2020

Pr: None.

In compliance of circular dated 15.07.2020 of the Ld.District and Sessions Judge, West, THC, Delhi, this matter has been marked as urgent being listed under the category of misc.arguments.

Notice be issued to parties and their respective counsels through Nazarat Branch, West, THC, Delhi with direction to send their consent for conducting proceedings through video conferencing within three days.

Be awaited for report of notice.

  
**(Vikas Dhull)**  
**ADJ-01, West**  
**THC, Delhi**

**ARBT No.45/17**

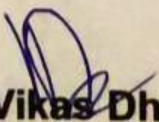
**S.N.Malhotra Vs. Delhi Agricultural Marketing  
Board**

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **16.10.2020** for **purpose already fixed.**

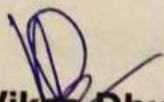
  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**

CS No. 613407/16  
M/s.Appolo Cranes Pvt.Ltd. Vs.  
M/s.Access Cranes Pvt.Ltd.

18.07.2020

Pr: None.

As per report of ahlmad, process not received back. However, consent for conducting proceedings through video conferencing received on court email from Sh.Vikas Sharma, Ld.counsel for plaintiff. But since no consent has been received from Id.counsel for defendant, **therefore, the matter is adjourned for 23.10.2020 for purpose fixed.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

CS No. 611555/16

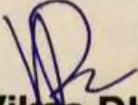
Rakesh Kumar Garg Vs. Fiber Home India Pvt.Ltd.

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **29.09.2020** for **purpose already fixed.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**

CS No. 610097/16


Usman Ali Vs.G.S.Developers & Contractors P.Ltd.

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **08.10.2020** for **purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi


CS No. 610943/16  
Sanjay Kumar Vs. Kishore Kumar

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **09.10.2020** for **purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

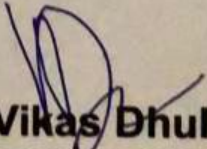
RCA No. 50/2018  
Nirmala Devi Vs. Moola Devi

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **14.10.2020** for **purpose already fixed.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**




Misc No. 127/17  
Kishor Kumar Vs. Soma Devi

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **09.10.2020** for **purpose already fixed.**

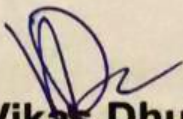
  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **09.10.2020** for **purpose already fixed.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**


RCA No. 61161/2016  
Jagdish Chander Vs. Kamod Karwal

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **29.09.2020** for **purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

CS No. 612870/16  
CIS BIO International Vs.RSL Balibstruments Inc.

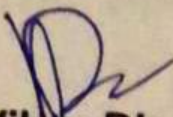
18.07.2020

Pr: None for plaintiff.

**Defendant exparte.**

Sh.Binay Shanker Tiwary, Ld.counsel for plaintiff (M.No. 9971132266, Email ID: binay.s.tiwari@gmail.com) has sent his consent on court email for conducting of proceedings through video conferencing.

In the facts, put upon **23.07.2020 at 11.00 a.m. for exparte final arguments.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**

ARBTN 46/17  
VICHITRA CONSTRUCTION PVT LTD Vs.  
MAHANAGAR TELEPHONE NIGAM LTD

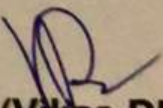
18.07.2020

Pr: None.

In compliance of circular dated 15.07.2020 of the Ld.District and Sessions Judge, West, THC, Delhi, this matter has been marked as urgent being listed under the category of misc.arguments.

Notice be issued to parties and their respective counsels through Nazarat Branch, West, THC, Delhi with direction to send their consent for conducting proceedings through video conferencing within three days.

Be awaited for report of notice.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ 103/2016  
11452/16  
INDERPAL SINGH KHOKHAR Vs. INDERJEET  
SINGH  
KHOKHAR

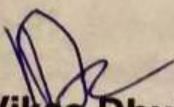
18.07.2020

Pr: None.

In compliance of circular dated 15.07.2020 of the Ld.District and Sessions Judge, West, THC, Delhi, this matter has been marked as urgent being listed under the category of misc.arguments.

Notice be issued to parties and their respective counsels through Nazarat Branch, West, THC, Delhi with direction to send their consent for conducting proceedings through video conferencing within three days.

Be awaited for report of notice.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi


**CS No. 607747/2016**  
**Kamal Kishor Bahri and Ors. Vs. Balram Bahri**

18.07.2020

Pr: None.

As per report of ahlmad, neither process received back through Nazarat Branch, West, THC, Delhi nor response from either of the parties for conducting proceedings through video conferencing received till date.

In the facts, put up on **16.10.2020** for **purpose already fixed.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**

**CS No. 608545/16**

**Surinder Kumar Bhalla Vs.Virender Kumar Bhalla**

**18.07.2020**


**Pr: None.**

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Despite service, Sh.Ajay Behl, Ld.counsel for plaintiff has not sent his consent for conducting of proceedings through video conferencing.

Sh.M.S.Rohilla, Id.counsel for defendants no.8 to 9 has sent his consent on court email ID for conducting of proceedings through video conferencing. However. Sh.Subrat Deb, Id.counsel for defendant no.7 and Sh.L.S.Rana, Ld.counsel for defendants no.1 to 6 have shown their inability to conduct proceedings through video conferencing.

In the facts, put up on **29.10.2020** for purpose already fixed.

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**